

In the National Company Law Tribunal, Jaipur

Item No. 118

CP No. (IB)-103/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Enkay (India) Rubber Co. Pvt. Ltd.

.....Applicant/Petitioners

VS.

Prayag Polytech Pvt. Ltd.

.....Respondent

Order delivered on 23.05.2019

CORAM

DR. DEEPTI MUKESH,

HON'BLE MEMBER (JUDICIAL)

For Petitioner (s) : G.K. Jain, Adv.

For Respondent(s) : Sandeep Taneja, Adv.

ORDER

Learned counsel for the respondent accepts notice and undertakes to file vakalatnama within 3 days and reply within 2 weeks with a copy in advance to the other side and 1 week for filing rejoinder thereafter. Post the matter on 12.07.2019.

Sd-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**